

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 30th May, 2016.

No. LR (A) 32/92/Pt.III/344 –**Shri.Bomge Dabi Advocate** is appointed as Assistant Public Prosecutor/Assistant Government Pleader for the sub-ordinate District Council Court, Tura. with immediate effect upto 30.06.2017



(L.M. Sangma)

Special Secretary to the Government of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.III/344-A,
Copy forwarded to: -

... Dated Shillong, the 30th May, 2016.

1. Advocate General, High Court of Meghalaya, Shillong - 793001.
2. Additional Advocate General, High Court of Meghalaya.
3. The Director General of Police, Meghalaya.
4. The Deputy Commissioner, West Garo Hills, Tura.
5. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
6. The Secretary, Meghalaya State Law Commission, Shillong.
7. The Judge, Autonomous District Council Court, Tura, West Garo Hills
8. The Superintendent of Police, Tura, West Garo Hills.
9. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Assistant Public Prosecutor/Assistant Government Pleader shall not be paid retaining fees but only appearing fees etc. as laid down in O.M. No. LJ (B) 1/89/Pt.I/28 dt. 03.09.2004 and O.M. No. 1/89/Pt.I/33 dt. 28.03.2000.
10. The above Advocate concerned.
11. The Secretary, Shillong Bar Association, Shillong.
12. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
13. DEO, Law Department.
14. Law (B) Department.
15. Guard file.

By order etc.,



Special Secretary to the Government of Meghalaya,
Law Department.

Rp/-

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